

(17)

Before Central Adm. Tribunal

G. P. Bvc.-J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Bharuch.

Stamp No. —

Advocate Mr. T. C. Sheth. 13/2

Office Note, if any,

Prays for int. relief in
terms of para 14 (c)

O.A. No. 256/86

CIVIL APPEAL
APPLICATION No. 17 of 1985
(SPL. C. A.).

(Under _____ Act)
(Art. _____ of the _____)

Constitution of India)
petition affirmed,
To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

No ad int. relief/s.
at this stage. S. O
to 6-1-1986. Mr. R. P. Bheel
waives notice of the ad int. relief
s. o. B.L. Gaed
13-2-1985

At the request of applicant
O. to 21-1-1986

B.L. Gaed
8-1-1986

al
2186

DLR
D.R.

Heard Advocate
No int. relief
as the order is
implemental
Leave to amend as
the draft amendment
The respondents to
file in triplicate the
copy to the main
application on certi-
fied 7th March 1985
A copy of the copy
to be served on the
application

B.L. Gaed
312/1986

2
O.A. No.256/86

CORAM : (1) Hon'ble Mr. P.H.Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

The learned counsel for the parties are present. Mr.K.K. Shah for the respondent files an additional set of affidavit. The same is taken on record. It is stated at the bar that the matter is now quite ready for final hearing. The case is adjourned to 1st October 14-8-86. 1986.

P.H. Trivedi
(P.H. TRIVEDI)
VICE CHAIRMAN

P.M. Joshi
(P.M. JOSHI)
MEMBER

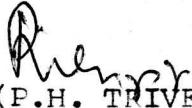
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O.A./256/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

1.10.'86

The learned advocate for the applicant has made a statement on impugned order dt. 7.11.'85 regarding the transfer, has already been effected. Accordingly, there is now no cause to be decided as it has become ~~unfructuous~~ ~~infructuous~~. This case is disposed of with no order as to cost.


(P.H. TRIVEDI)
V.C.


(P.M. JOSHI)
J.M.

3/10pm;